

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH(COURT NO.II)**

16/252(ND)/2018

In the matter of:
Kalaamb Aeronotics
& Natural Products

... Applicant

v.

ROC

...Respondent

SECTION: Under Section 252

Order delivered on 27.03.2018

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)**


**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

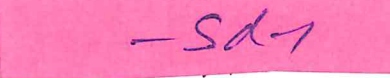
For the petitioner -
For the respondent. -

ORDER

Ld. Counsel for the appellant is directed to file the details of advance tax paid, with the documents by the company, within two weeks from today.

List the matter for 18.04.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)
Aarti


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)